

Daily Status

CCH1 PRL. CITY CIVIL and SESSIONS JUDGE

In the court of :CCH1 PRL. CITY CIVIL AND SESSIONS JUDGE**CNR Number** :KABC010352432018**Case Number** :SPL.C/0000872/2018RAJA RAJESHWARI NAGARA PS **versus** A1 AMOLA KHALE ALIAS BAYI SAB ALIAS TOPIWALA BAYI SAB ALIAS CHOTE
BHAYI SAB ALIAS SANJAYA BANSARE**Date** : 22-09-2021

Business : A-14 is produced from Shivamogga Prison through VC. A-1 is produced from Mysore Prison through VC. A-5 is produced from Ballari Prison through VC. A-6 to 8, 11, 13 and 18 are produced from Bengaluru Central Prison through VC and A-17 is not produced since he is not keeping well. JC of A-1, 5, 6 to 8, 11, 13, 14 and 18 is extended till next date. A-2 is not produced from Tumkur Jail. A-2 and 17 are directed to be produced on next date. A-3, 4, 9, 10, 12 and 16 are not produced from Arthur Jail, Bombay. In view of the accused are being placed in different jail and one or the other accused is being not produced from the respective jails. Hence the framing of charge is being deferred on one or the other reason. Hence the accused who are placed in Ballari, Tumkur, Mysuru and Shivamogga jail are ordered to be brought to the central prison, Parappana Agrahara, Bengaluru for the purpose of framing charge. The investigating officer is directed to furnish the IP address of the Arthur Jail, Bombay for arranging video conference of the accused who are placed in Arthur Jail, Bombay. The office is directed to issue necessary intimation to the IO and also to the respective jail authorities. Call on for framing charge and to hear bail application of A-17 by 25.10.2021.

Next Purpose : FRAMING OF CHARGE OR PLEA

Next Hearing Date : 25-10-2021

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